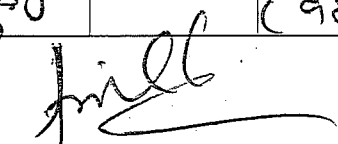


**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2014 AS ON 01.01.2015**

1. Name of Officer (in full) and service to which the officer belongs DR. A. K. SINGLA FSSAI  
 2. Present post held JOINT DIRECTOR 4. Present Pay Rs. 64888/- P.M. [Rs. 43210 + 12978 NFA + Rs. 8700 G.P.]

(1) Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	(2) Name & Details of Property Housing, Lands and Other Buildings	(3) Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	(4) Present Value *	(5) If not in own name, state in whose name held & his/her relationship to the Govt. Servant	(6) How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	(7) Annual Income from property	(8) Remarks
① Sector 37 Gurgaon HUDA Plot no 237	Resi. Plot 1 Kanal	Rs. 29.83 lacs (Allotment in Sept. 2004 Through Draw in HUDA)	1.20 lacs (approx.)	wife (Kiran Singla)	Allotment through Draw of HUDA in Sept. 2004	NIL	Paid in six yearly instalments (2004-2009)
② Sector 51 Gurgaon HUDA Plot no. 855	Resi. Plot 6 Marla	Rs. 7.19 lacs (Allotment in Sept. 2004 Through Draw in HUDA)	60-65 lacs (approx.)	Self	do	NIL	do
③ Flat III rd floor, 10/336 Sunderbikhar Paschim Vihar, New Delhi - 87	III rd floor (1/11th share of property)	Rs. 27 lacs (year 2009)	110 lacs (approx.)	Self	Purchased from builder Smt. Sonia Kahl in Sept 2009 (Details already submitted)	Self occupied	EMI of State Bank of Patiala (9 years)

Signature



Name

DR. A. K. SINGLA

Designation

Joint Director

Date

29.01.2015

**Note**

- 1) \* In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) \*\* Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgages, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filed up.
- 5) AIS officers are requested to fill the form in duplicate.
- 6) All columns should be filled up neatly in capital letters.